

LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI

*** Revised Bulletin Part-I**

(Brief summary of proceedings)

Friday, 20 November, 2015/ 29 Kartika, 1937 (Saka)

No. 16

2.01 P.M.

Sh. Ram Niwas Goel, Hon'ble Speaker in-Chair

1. 2.02 P.M. As soon as the House assembled, Sh. Nitin Tyagi, Sh. Somnath Bharti, Ms. Alka Lamba, Sh. Rajesh Gupta, Ms. Bhawna Gaur and some other Members of Ruling Party stood up at their seats and stated that a demonstration was being staged in the front of the Chief Minister's residence which had caused traffic jam. They also stated that the aforesaid issue was very serious as the House is in session and the Members were facing difficulties in reaching the Assembly well in time. They said that this unprecedented blockade made it difficult for MLAs to reach Vidhan Sabha for the attending the Session.
Hon'ble Speaker took cognizance of the aforesaid matter and stated that Commissioner of Police would be asked to ensure that the Members should not face any difficulty in reaching the House.
2. 2.13 P.M. **Question Hour:** Starred questions no.21, 22, 23, 25, 26, 29, 30, 31, 32, 34, 35 & 36 were asked and replied to. Replies to starred questions no. 24, 27, 28, 33, 37, 38 & 40 and to unstarred questions no. 16 to 21 were placed on the table. Starred question no. 39 was withdrawn by the Member concerned.
3. 3.01 P.M. **Adoption of Report:**
Ms. Rakhi Birla, Hon'ble Member moved the following Motion:
"That this House agrees with the Second Report of **Committee on Private Members Bills & Resolutions** presented in the House on 18th November, 2015."
The Motion was put to vote and was adopted by voice-vote.
4. 3.02 P.M. Sh. Somnath Bharti, Hon'ble Member sought the permission of the Chair to move censure Motion against Sh. Om Prakash Sharma, Hon'ble Member of BJP for allegedly using derogatory words against Ms. Alka Lamba, Hon'ble Member of AAP.
Hon'ble Speaker asked Sh. Somnath Bharti to give notice for the same.

5. 3.05 P.M. The Chair stated that Sh. Amanatullah Khan, Hon'ble Member had informed that he had been attacked by some unknown persons near Holy Family Hospital, Okhla. Hon'ble Speaker further stated that the letter written to him will be forwarded to the Commissioner of Police for proper investigation into the said matter.
6. 3.07 P.M. **Special Mention(Rule-280):** The following Members raised matters under Rule-280 with the permission of the Chair:-
1. Sh. Gulab Singh
 2. Col. Devender Sehrawat
 3. Sh. Vishesh Ravi
 4. Sh. Jarnail Singh (Tilak Nagar)
 5. Sh. Nitin Tyagi
 6. Sh. Somdutt
 7. Ch. Fateh Singh
 8. Sh. Ajay Dutt
7. 3.31 P.M. **The Chair adjourned the House till 4:00 P.M. for Tea-Break.**
8. 4.05 P.M. **House reassembled.
Hon'ble Speaker in- Chair.**
9. * 4.06 P.M. **Papers laid on the Table:**
1. **Sh. Manish Sisodia**, Dy. Chief Minister laid the copies of the following Reports on the table of the House :-
 - * i) CAG Audit Report on Annual Accounts of Netaji Subhas Institute of Technology, Delhi for the year 2003-04, 2004-05, 2005-06 & 2006-07.
 - ii) Annual Report of Delhi Co-operative Housing Finance Corporation Ltd. for the year 2014-15.
 - iii) 6th Annual Report of Geospatial Delhi Ltd. for the year 2013-14.
10. 4.09 P.M. **Introduction of Bills:**
- I. Shri Manish Sisodia, Dy. Chief Minister** introduced the "Delhi School (Verification of Accounts and Refund of Excess Fee) Bill, 2015 (Bill No.09 of 2015)" with the leave of the House.
11. 4.13 P.M. Sh. Vijender Gupta, Hon'ble Leader of Opposition walked out of the House in protest against the introduction of aforesaid Bill.
12. 4.40 P.M. **II. Shri Manish Sisodia, Dy. Chief Minister** introduced the "Delhi School Education (Amendment) Bill, 2015 (Bill No.10 of 2015)" with the leave of the House.

13. 4.45 P.M.

PRIVATE MEMBERS' BUSINESS

Private Members' Resolutions :-

The Chair stated that Sh. Rajender Pal Gautam, Hon'ble Member was unable to participate in the proceedings of the House due to unavoidable circumstances. So, the Private Members' Resolution to be moved by him could not be taken up.

14. 4.46 P.M. **II. Sh. Vijender Gupta**, Hon'ble Leader of Opposition moved the following Resolution :-

"This House resolves that the MLA Local Area Development Fund and Councilors Area Development Fund be allowed to be used inside the Co-operative Group Housing Society complex."

15. 5.07 P.M. 2. Sh. Nitin Tyagi, Hon'ble Member participated in the debate on the aforesaid Resolution and moved the following amendment in the text of the Resolution:-

"The Member of Parliament Local Area Development Fund and Councillor's Area Development Fund be allowed to be used inside the Co-operative Housing Society Complex, just as the way MLA Local Area Development Fund is being allowed to be used for said purpose."

16. 5.16 P.M. The following Members also participated in debate :-

3. Sh. Mahender Yadav
4. Sh. Gulab Singh
5. Sh. Rajesh Gupta

17. 5.29 P.M. **Sh. Manish Sisodia, Hon'ble Dy. Chief Minister** replied to the debate.

18. 5.40 P.M. The amendment moved by Sh. Nitin Tyagi, Hon'ble Member was put to vote and adopted by voice-vote. The following amended Resolution was put to vote and adopted by voice-vote :-

"This House resolves that the Member of Parliament Local Area Development Fund and Councilor's Area Development Fund be allowed to be used inside the Co-operative Housing Society Complex, just as the way MLA Local Area Development Fund is being allowed to be used for said purpose."

19. 5.42 P.M. **III. Sh. Somnath Bharti**, Hon'ble Member moved the following Resolution :-

"This House resolves that the three Municipal Corporations of Delhi be dissolved and fresh elections be held immediately due to the failure of the Corporations to fulfill the constitutional and statutory mandate of providing basic civic amenities to the people of Delhi."

The following Members participated in the debate :-

2. Ms. Alka Lamba

20. 6.01 P.M. The Chair extended the time of the sitting for 30 minutes with the leave of the House.
21. 6.03 P.M. 3. Ms. Bhavna Gaur
4. Sh. Vijender Gupta
22. 6.24 P.M. **Sh. Manish Sisodia, Hon'ble Dy. Chief Minister** replied to the debate and urged the mover of the Resolution to withdraw the same.
23. 6.30 P.M. Sh. Somnathi Bharti, Hon'ble Member stated that he wanted to withdraw his Resolution in view of the statement given by Sh. Manish Sisodia, Hon'ble Dy. Chief Minister in his reply. Sh. Somnath Bharti withdrew his Resolution with the leave of the House.
24. 6.31 P.M. The Chair stated that the Hon'ble Members may give advance notices under Rule-280 after mentioning the specific date of the sitting for which it will be taken up.
25. 6.32 P.M. **The Chair adjourned the House upto 2.00 PM on Monday, 23 November 2015.**

Delhi

Prasanna Kumar Suryadevara

19 January, 2017

Secretary